- (15) JERC-14/2010., dated the 6th June, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Procurement of Renewable Energy) (Fifth Amendment), Regulations 2024.
- (16) 19/20/2015-JERC/1680-, dated the 12th June, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Standard of Performance for Distribution Licensees) (First Amendment) Regulations, 2024.
- (17) L-1/268/2022/CERC., dated the 1st July, 2024, publishing the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

[Placed in Library. For (1) to (17) See No. L. T. 384/18/24]

C. A copy (in English and Hindi) of the Ministry of Power Notification No. L-1/261/2021/CERC., dated the 12th July, 2024, notifying the commencement of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024 with effect from 15.07.2024.

[Placed in Library. See No. L. T. 385/18/24]

RULINGS BY THE CHAIR

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली)ः सर, आपने खुद कहा था कि ...(व्यवधान)...

श्री रणदीप सिंह सुरजेवालाः ...(व्यवधान)...: सर, आपने कहा कि लिख कर दो, हमने लिख कर दे दिया। ...(व्यवधान)...

श्री सभापतिः आप कर क्या रहे हो? आप मेरी बात सुनिए। आप कर क्या रहे हो? चलिए, मैं अभी dispose of कर देता हूं। आप मेरी बात सुनिए। दिग्विजय सिंह जी, आप अपने स्थान पर बैठिए।

श्री शक्तिसिंह गोहिल (गुजरात): सर, इनका नाम लिया है, इसलिए ...(व्यवधान)...

MR. CHAIRMAN: Would you take your seat? ...(Interruptions)... Would you take your seat? ...(Interruptions)...

श्री संजय सिंहः सर, नाम लिया है। ...(व्यवधान)...

श्री सभापतिः आप क्या कर रहे हैं? ...(व्यवधान)...

श्री संजय सिंहः सर, इतना इम्पॉर्टेंट है ...(व्यवधान)...

श्री सभापतिः माननीय सदस्यगण, ...(व्यवधान)... Sanjay, I am dealing with your communication.

श्री संजय सिंहः सर, आपने खुद कहा था कि ...(व्यवधान)...

श्री सभापतिः मैं जबाव दे रहा हूं। आप एक बार रुकिए। मैं बता रहा हूं। आप मेरी बात को ध्यान से सुनिए। उसके बाद आप लोगों को कुछ कहना है, तो कहिएगा। आप सुनिए। मुझे माननीय दिग्विजय सिंह जी का एक पत्र मिला है। पहले स्थान ग्रहण कीजिए प्लीज। I expect Members to show decorum. Please. इन्होंने मुझे यह पत्र दिया है रूल 238 (2) के तहत। क्योंकि सदन का संचालन नियमानुसार होता है और इन्होंने गुजारिश की है कि, 'I want to avail right to reply.' आपका यही है? इन्होंने इसमें दो आधार बनाए हैं। इनका पहला आधार है कि माननीय कृषि मंत्री जी ने उस समय की चर्चा की, जब सम्माननीय दिग्विजय सिंह जी उस प्रांत के मुख्य मंत्री हैं, जिसके शिवराज सिंह चौहान जी भी रह चुके हैं। इन्होंने दूसरा आधार यह कहा है कि, 'loan waiver scheme for farmers' in मध्य प्रदेश। उन्होंने इसके बारे में टिप्पणी की। माननीय दिग्विजय सिंह जी, आपके इस पूरे पत्र को ध्यान से देखने के पश्चात और नियमों के दायरे में रहते हुए मैं यहाँ पर यह रूलिंग देता हूं कि under Rule 238 (ii), there is no right of reply. ...(Interruptions)... Will you please sit down? No, sorry. आप एक बार बैट जाइए। । rule, there is no right to reply under Rule 238 (ii). If a member feels aggrieved, he has to take recourse to the rule in a different format, I am putting it on record, not according to this. Number two, I have received another communication today in relation to the address being imparted by the hon. Minister of Agriculture and Farmers Welfare. This communication is, again, from Shri Digvijaya Singh, Shri Sanjay Singh and Shri Randeep Surjewala. Their assertion in this communication is that 'hon. Agriculture Minister has named the undersigned and cast aspersions indicating facts in the course of Discussion on the Department of Agriculture; please grant us an opportunity under Rule 238'. So, three distinguished hon. Members, who are very

senior Members of the House, want to invoke Rule 238 to seek an opportunity to reflect in the matter. Hon. Members, I have given careful, thoughtful consideration. Hon. Members do have a right if another Member or a Minister casts aspersions or makes a statement that may not be factually correct in the assessment of the hon. Members. There is a mechanism and the hon. Members need to avail that mechanism. As and when the hon. Members will avail that mechanism, I will consider it and take all actions in accordance with law. I am extremely serious and conscious that any statement made in the House by a Minister or a Member has to be factually sanctified. And if anyone is aggrieved, please take recourse to rules. These two communications seek to avail Rule 238 for this purpose. I am afraid, they have invoked the wrong rule. Thank you. Shri Derek O'Brien, to raise a Discussion on the Working of the Ministry ...(Interruptions)... Nothing will go in record. ...(Interruptions)... Take recourse to rules. ...(Interruptions)... Please take recourse to rules.

श्री संजय सिंहः *

श्री सभापति : संजय जी, एक बार बैठिए। ...(व्यवधान)... Nothing is going on record. एक बार बैठिए। You are a Member in this House for the second term. I would strongly suggest and urge you to please go through the rules and procedure. When a Minister makes a reply, he is making a reply. If you are not satisfied with the reply, there can't be question-answer wrestling here. नहीं हो सकता। ...(व्यवधान)... Take recourse to rules. Now, Shri Derek O'Brien. It is a very important Ministry, Derek. And we have a distinguished Member to initiate the Discussion on the Working of the Ministry of New and Renewable Energy.

DISCUSSION ON THE WORKING OF THE MINISTRY OF NEW AND RENEWABLE ENERGY

SHRI DEREK O'BRIEN (West Bengal): Sir, we will be a constructive Opposition, and initiate this Discussion on New and Renewable Energy. All the Ministries are important. But on this one in particular, what we do today, say today and act on today will have an effect on our children's children. We will offer some constructive

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^{*} Not recorded.